## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 131/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

Name of the Company:

VRV Asia Pacific Pvt. Ltd

V/s.

Cryogaas Equipment Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1. PRIYAM SHAH

9/5 wadra Ghanly 4Co. Ethnedabad)

Petitions

2. Duchath H. Luch

Advocati

Repondent

## **ORDER**

Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Operational Creditor/ Petitioner. Learned Advocate Mr. Rushabh Shah i/b Learned Advocate Mr. Manthan Bhatt present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Rushabh Shah i/b Learned Advocate Mr. Manthan Bhatt filed Vakalatnama for Respondent.

At request of learned counsel for respondent.

For objections, if any and for hearing before admission on 02.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 27th day of October, 2017.